

NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

C.P.(IB) No.89/KB/2018

Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh 2. Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 17th January 2018, 10.30 A.M.

Name of the Company Under Section		Badrinarain Alloys Steel LtdVs- Simoco Systems & Infrastructure Solutations Ltd. 9 IBC		
ر ا ا	MR. D. N. S MR. DEEP, MR. AVIRUE	CHATTERJEE	corporate Debtor	Dla Prije 17/1/18
1. 2. 2.		INGH Advocat SARXAR Adh H Adv	Amminia	1 hry

ORDER

Ld. Counsel for the operational creditor and the corporate debtor is present.

Ld. Counsel for the corporate debtor has sought leave of the Court for filing Vakalatnama along with Board Resolution and reply. Prayer is allowed. Vakalatnama along with Board Resolution and reply may be filed within 7 days with a copy in advance to the opposite party. Thereafter rejoinder, if any, may be filed within 7 days with a copy in advance to the opposite party.

List it on 13/02/2018 for admission.

Sd

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(Jinan K.R.) Member (J) Sd

(V.P.Singh) Member (J)

2